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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 5540/2023 and CM APPL. 29877/2023 CM APPL.  
36555/2023  
COURT ON ITS OWN MOTION

..... Petitioner  
Through: Mr. Dayan Krishnan, Sr. Advocate  
(Amicus Curiae) with Mr. Sukrit  
Seth, Mr. Shreedhar and Mr. Sanjeevi  
Seshadri, Advocates.

versus

GNCTD AND ORS

..... Respondent  
Through: Mr. Santosh Kumar Tripathi,  
Standing Counsel with Mr. Arun  
Panwar, Mr. Pradyumn Rao, Mr.  
Utkarsh Singh, Mr. Kartik Sharma,  
Ms. Prashansa Sharma and Mr.  
Rishabh Srivastava, Advocates for  
Respondent/ GNCTD.  
Mr. Yoginder Handoo, Special  
Counsel, Mr. Ashwin Kataria,  
Advocate along with Principal  
Secretary (Finance) in person.  
Mr. Jayant Saini, Mr. Kunal Verma,  
Mr. Vipul Agarwal, Mr. Sooraj  
Sharma, Mr. Waheb Hussaini and Ms.  
Dibsha Nanda, Advocates for  
Respondent/ Akshaya Patra  
Foundation.  
Mr. Parvinder Chauhan, Ms. Akriti  
Garg, Advocates with Mr. P. K. Jha,  
Pr Director, Mr. Vijay Maggo, Law



Officer and Mr. Pranav Siroha, LA  
for Respondent/ DUSIB.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE TUSHAR RAO GEDELA**

**ORDER**  
**06.11.2023**

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1. Learned Principal Secretary (Finance), Government of NCT of Delhi (“GNCTD”) is present in person. He has stated before this Court that appropriate sanction has been granted in the matter for payment of dues to Akshaya Patra Foundation (“**the Foundation**”) up to March, 2024 and all the pending dues to the Foundation will be cleared immediately.
2. Learned Amicus has stated before this Court that the Foundation is supplying food to the shelter homes managed by Delhi Urban Shelter Improvement Board (“**DUSIB**”).
3. As noted by this Court in its order dated 26.07.2023, there is a need to streamline the process of supplying food to DUSIB Shelter Homes by taking appropriate steps i.e. by issuing tenders/ or any other appropriate mechanism.
4. Mr. Santosh Kumar Tripathi, Learned Standing Counsel for GNCTD was fair enough in stating before this Court that the GNCTD shall be taking a decision positively within six weeks from today, for streamlining the process of supply of meals to DUSIB Shelter Homes and the payment mechanism for such supplies to ensure timely payment to the suppliers.
5. It has also been brought to the notice of this Court that in a large number of DUSIB Shelter Homes, there is an issue of security and the Shelter Homes are being occupied by persons who are ineligible to occupy



such Shelter Homes. In view of the same, a security and social audit has become necessary to collect quantifiable data in respect of these Shelter Homes.

6. The Chief Secretary of GNCTD is directed to undertake a security and social audit of all DUSIB Shelter Homes in order to ensure that the Shelter Homes established by DUSIB are occupied by persons who are eligible to occupy the same and not by any other persons. The exercise be done positively within six weeks from today.

7. List on 22.01.2024.

8. The personal appearance of the Learned Chief Secretary, GNCTD is exempted and this Court appreciates the efforts of Principal Secretary (Finance), GNCTD in getting the funds released to the Foundation.

**SATISH CHANDRA SHARMA, CJ**

**TUSHAR RAO GEDELA, J**

**NOVEMBER 6, 2023**

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